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Title: Need to ensure adherence to powers and functions conferred to National Green Tribunal as per National Green Tribunal Act, 2010.

SHRI NEERAJ SHEKHAR (BALLIA): National Green Tribunal was set up by the National Green Tribunal Act 2010. National Green Tribunal Act 2010 does not provide suo motto powers to National Green Tribunal, but presently NGT is using this power although it has not been conferred to it by the Act.

National Green Tribunal has issued notices for closure of 24 industries in Ghaziabad district alone in Uttar Pradesh without giving these industries any notice and any opportunity to be heard. This has detrimental effects on industrial growth of states like UP. Even notices have been served to 275 industries in Ghaziabad district to those industries, which are not causing any type of pollution in the areas where they are located. Pollution Control Board has categorically stated that 251 out of these 275 industries are not polluting but in spite of these facts National Green Tribunal is working arbitrarily causing adverse effects on industrial growth of states like Uttar Pradesh.

Further, under National Green Tribunal Act 2010 no power has been conferred to it for closure of industries but it is using it. This is very serious issue and it has detrimental effects on growth of backward states like UP.

Therefore, intervention from Government is sought in this regard and NGT may be given directions to adhere to the powers and functions conferred by the said Act and an enquiry may be initiated to ascertain under what circumstances NGT has issued closure orders and notices to industries which have not been found guilty.